

Central Administrative Tribunal, Lucknow Bench, Lucknow

Diary No. 1121/2009

IN

Original Application No. 225 /2009

This the 22nd day of May, 2009

Hon'ble Mr. M. Kanthaiah, Member (J)

1. Smt. Guddi Aged about 45 years, W/o late Khukhum, R/o 516/22, Chakkarpurwa, Paper Mill Colony, Lucknow.
2. Govind, Aged about 23 years, S/o late Khukhum, R/o 516/22, Khakkarpurwa, Paper Mill Colony, Lucknow.

.....Applicants

By Advocate: Sri A. Moin

Versus

1. Union of India, through Secretary, Ministry of Information and Broadcasting, New Delhi.
2. Prasar Bharti, Broadcasting Corporation of India, New Delhi through its Manager Director.
3. Station Director, Prasar Bharti, Broadcasting Corporation of India, All India Radio, Lucknow.

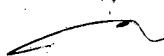
.....Respondents

By Advocate: Sri M.A. Khan.

ORDER

Heard both sides.

2. The applicants have filed this O.A. with a prayer to issue directions to the respondent no.3 to appoint the applicant no.2 on compassionate grounds on any suitable post.
3. It is the case of the applicants that father of applicant no.2 died while in service. Thereafter the applicant no.2 submitted the application on prescribed format in September, 2007, but there was no response on the said application.
4. In view of the above circumstances, we dispose of this O.A. at admission stage itself with direction to the applicant to give a



self-explanatory representation to the competent authority within a period of 15 days from the date of supply of a copy of this order and the respondent-authorities upon receipt of the same, shall decide the aforesaid representation within a period of three months from the date of receipt of such representation, by passing a reasoned and speaking order in accordance with law. No costs.


(M. Kanthaiah)

Member-J

22-05-09

Girish/-

~~objection under
Article 28-5 of the
P.M.C.~~
22-5-09